

Central Administrative Tribunal  
Principal Bench: New Delhi

(9)

O.A. No. 2331/2000

New Delhi this the 24th day of May, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Shanker Raju, Member ((J)

Shri D.K. Sharma (D.K. Gaurav),  
Son of Shrii N.S. Gaurav,  
working in All India Radio,  
External Services Division,  
Parliament Street,  
New Delhi and  
Resident of Flat No. 164-A,  
Pocket A-2,  
Mayur Vihar, Phase-III,  
Delhi-110096.

-Applicant

(Applicant in Person)

Versus

1. Union of India,  
Ministry of Information and  
Broad Casting, through  
its Secretary, Shastri Bhawan,  
New Delhi.
2. All India Radio,  
through its Director General,  
Akashwani Bhavan,  
Parliament Street,  
New Delhi-110001.
3. External Service Division,  
through its Director,  
All India Radio,  
Broad Casting House,  
Parliament Street,  
New Delhi-110001.

-Respondents

(By Advocate: Shri J.B. Mudgil)

ORDER (Oral)

By Hon'ble Mr. V.K. Majotra, Member (A)

The applicant has filed copy of Memo dated 23.5.2001 issued by the Directorate General, All India Radio stating that the competent authority has accorded approval to the amalgamation of Shri D.K. Sharma, Revisor into the cadre of Transmission Executive with effect from 1.6.98 and that he will be entitled to all consequential benefits.

U

(10)

2. As the relief claimed has been granted, applicant wishes to withdraw the OA. The OA is accordingly dismissed as withdrawn. No costs.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Member (A)

cc.